IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-12/73(4)/Chd/2017

IN THE MATTER OF:

M/s. Virender Kumar Huf

.. PETITIONER

Vs.

Hind Motors India Ltd.

SECTION:

Under Section 73 (4)

Order delivered on 28.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondent

. .

<u>ORDER</u>

In view of the directions given vide order dated 10.7.2017 by this Tribunal, the Registry/NCLT had issued notice to the respective parties. However, despite the notices being issued, none appears for the petitioner as well as for the respondent.

Taking into consideration the non-appearance of the petitioner inspite of giving sufficient time, this Tribunal is constrained to dismiss the petition.

Sd — DAN)
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 28.8.2017